

ITEM NO.13

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).18401/2018

(Arising out of impugned final judgment and order dated 09-10-2017 in SA No. 1522/2010 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

THR. PRINCIPAL SECRETARY TO THE GOVT. & ORS.

Petitioner(s)

VERSUS

SATYAVEER SINGH & ORS.

Respondent(s)

Date : 24-08-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. S.R. Singh, Sr. Adv.
Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s) Mr. T. Mahipal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing O.T. and exemption from filing C/C of the impugned judgment are allowed.

Delay condoned.

Learned counsel for the petitioner - State has drawn our attention to Punjab State Electricity Board & Ors. Vs. Jagjiwan Ram & Ors. [(2009) 3 SCC 661].

Issue notice.

In the meanwhile, there shall be a stay of operation of the impugned judgment and order passed by the High Court.

Tag with SLP(C) Diary No.18979 of 2018.

**(SANJAY KUMAR-I)
AR-CUM-PS**

**(KAILASH CHANDER)
COURT MASTER**